

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 29th day of April 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

CCA 02/02 in O.A. No. 518 of 1996.

Chandra Devi w/o Late Mathura Dutt Bhattar/o Village Ruena
(Bharkatiya SO), Distt. Pithoragarh (Uttara Khand).

..... Petitioner.

.....

Counsel for petitioner : Sri K.P. Srivastava.

Versus

1. Sri P.R. Kumar, Chief Post Master General, Uttarakhand,
Dehradun.

2. Sri J.P. Arya, Superintendent of Post Offices, Pithorag
Division, Pithoragarh.....

..... Contemnors.

Counsel for Contemnors : Sri R.C. Joshi.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

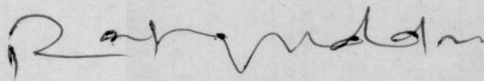
This contempt petition was filed for wilfull default of order directing the respondents for granting family pension and pensionary benefit to the applicant within four months from the order. The order was passed on 21.7.01. A copy of the order was sent to the respondents on 8.8.2001. The case came up on 26.7.01 when counsel for respondents mentioned that CPMG, UP did not have jurisdiction in this case and a copy was required to file on CPMG, Uttaranchal and also the applicant was directed to implead CPMG, Uttaranchal as a respondent. Thereafter an order was passed by respondents on 25.1.02 sanctioning arrears of family pension, dearness relief and DCRG.

2. Counsel for the applicant admits that orders regarding payment of family pension and arrears have been passed and the compliance has been done but states that



there has been a delay of about two years for no reason. We find that in the circumstances of the case, the delay has been explained. Therefore, no action is required on this account.

3. The contempt proceedings are, therefore, dropped and notices issued are discharged.



J.M.



A.M.

Asthana/
29.4.02